

- (b) The Mineral Concession (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 1076, dated the 11th August, 1962. [Placed in Library. See No. LT-339/62].

(ii) to lay on the Table a copy of Notification No. G. S. R. 1279 dated the 29th September, 1962 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-500/62].

INCOME-TAX (DETERMINATION OF PROFITS) RULES AND VOLUNTARY SURRENDER OF SALARIES (EXEMPTION FROM TAXATION) RULES

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy each of the following Rules:—

- (i) The Income-tax (Determination of Export Profits) Rules, 1962 published in Notification No. S. O. 2738, dated the 1st September, 1962. [Placed in Library. See No. LT-531/62].

- (ii) The Voluntary Surrender of Salaries (Exemption from Taxation) Rules, 1962 published in Notification No. S.O. 3331, dated the 30th October, 1962, under sub-section (2) of section (4) of the Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1961. [Placed in Library. See No. LT-502/62].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) I am directed to inform the Lok Sabha that the Rajya Sabha, at its

sitting held on the 8th November, 1962, has passed the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Limitation Bill, 1962:—

MOTION

“That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith be extended up to Friday, the 30th November, 1962.”

(2) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th November, 1962, has passed the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Indian Marine Insurance Bill, 1959:—

MOTION

“That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to codify the law relating to marine insurance be extended up to Monday, the 11th March, 1963.”

SPECIFIC RELIEF BILL

REPORT OF JOINT COMMITTEE

The Minister of Law (Shri A. K. Sen): I beg to present the Report of the Joint Committee on the Bill to define and amend the law relating to certain kinds of specific relief.